

Jammu and Kashmir Higher Judicial Service
Rules, 2009

	Page No.
S.O 339 dated 27.10.2009 - <i>J&K Higher Judicial Service Rules, 2009</i>	1-13
Subsequent Amendments	
SRO 356 dated 02.12.2011	14-17
SRO 176 dated 12.06.2015	18
SRO 332 dated 30.07.2018	19
SRO 49 dated 11.01.2019	20-21
S.O 56 dated 27.12.2019	22
S.O 442 dated 24.08.2023	23-24
S.O 76 dated 30.01.2024	25-27
S.O 351 dated 01.07.2024	28-29
S.O 456 dated 06.09.2024	30-31

EXTRAORDINARY

REGD. NO. JK—33

①



**THE
JAMMU & KASHMIR GOVERNMENT GAZETTE**

Vol. 123] Jammu, Tue., the 27th Oct., 2009/5th Kart., 1931. [No. 30-f

Separate paging is given to this part in order that it may be filed as a separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—LAW DEPARTMENT

THE JAMMU AND KASHMIR HIGHER JUDICIAL SERVICE
RULES, 2009.

Notification

Srinagar, the 27th of October, 2009.

SRO-339.—In exercise of powers conferred by sections 109 and 110, read with proviso to section 124 of the Constitution of Jammu and Kashmir and all other powers enabling him in this behalf, the Governor of Jammu and Kashmir, in consultation with the High Court of Jammu and Kashmir is pleased to make the following rules :—

1. *Short title and commencement.*—(1) These rules may be called the “Jammu and Kashmir Higher Judicial Service Rules, 2009”.

(2) These shall come into force on the date of their publication in the Government Gazette.

2. *Definitions.*—In these rules, unless the context otherwise requires,—

- (a) “State” means the State of Jammu and Kashmir ;
- (b) “Constitution” means the Constitution of Jammu and Kashmir ;
- (c) “High Court” means the High Court of Jammu and Kashmir ;
- (d) “Governor and Government” respectively mean Governor and Government of Jammu and Kashmir ;
- (e) “Service” means the Jammu and Kashmir Higher Judicial Service ;
- (f) “Cadre” means the sanctioned strength of service, both permanent and temporary ;
- (g) “Words and expression” used but not defined in these rules shall have, unless the context otherwise requires, the same meaning as assigned to them in the Constitution and the Rules for the time being applicable to the members of the Judicial Services.

3. *Constitution of the service and strength of the cadre :—*

- (i) The service shall consist of a single cadre comprising the posts of Principal District Judges and Additional District Judges.
- (ii) The posts included in the service shall be equivalent to Central Civil Posts, Class-I, Gazetted.
- (iii) The cadre strength of the service shall be such as may be determined from time to time by the Governor, on the recommendations of the High Court.
- (iv) The permanent/temporary strength of the service shall unless varied, be as mentioned in the Schedule ‘A’ to these rules.

(3)

4. *Appointing Authority.*—The Appointing Authority for the cadre of service shall be the Governor who shall make appointments on the recommendation of the High Court.

5. *Method of recruitment, qualification and age limit.*—Recruitment to the cadre of District Judges will be —

- (1) (a) 50 per cent by promotion from amongst the Civil Judges (Senior Divisions) on the basis of principle of merit-cum-seniority and qualifying a prescribed suitability test by securing 50% marks in aggregate.
- (b) 25 per cent by promotion strictly on the basis of merit through limited competitive examination of Civil Judges (Senior Division) having not less than five years qualifying service ; and
- (c) 25 per cent of the posts shall be filled by direct recruitment from amongst the eligible Advocates on the basis of the written and viva voce test conducted by the High Court.

Provided that in case suitable candidates are not available for direct recruitment under Rules 5(1) (c), posts reserved for the category shall be readvertised and in case, in the next session also no suitable candidate is found available for such direct recruitment, the posts reserved for the category may be filled up by promotion from the category mentioned in Sub-Rule 5(a).

- (2) In order to be eligible for appointment by the direct recruitment to the cadre of the service, the incumbent
 - (a) must possess a degree in Law from a University established by Law in India and recognized as such by the Bar Council of India.
 - (b) must be a practising Advocate in the Courts of Civil and Criminal jurisdiction on the last date of receipt of applications and must have been in actual practise for a period of not less than seven years.

4

- (c) must have attained the age of thirty-five years and not above the age of forty-five years (relaxable in case of candidates belonging to Scheduled Castes, Scheduled Tribes or Other Backward Classes by two years as on the date of receipt of the applications).
- (d) must be proficient in reading and writing Urdu—
 - (i) For each post available for being filled up under category (a) (promotion against 50% of the total posts), three Civil Judges (Senior Division) shall be eligible to offer themselves for being considered for promotion.
 - (ii) For eligibility for promotion against the remaining 25 per cent posts required to be filled up by promotion strictly on the basis of merit through limited departmental competitive examination, the qualifying service as Civil Judge (Senior Division) shall not be less than five years.

6. *Suitability test for promotion.*—For assessing and testing the merit and suitability of a candidate to be promoted to the Higher judicial Service under Rule 5 (a), the High Court will assess and evaluate him/her on the following parameters :—

- (a) “Judgement writing” test (40 marks) (The candidate will be required to frame and write within a period of 90 minutes, two Judgements, one in a Civil matter and the other in a Criminal one).
- (b) Assessment of Judgements of the cases decided by the officer during the preceding 3 years (10 marks).
- (c) **Performance.**—Self assessment report (to be verified by the High Court) of the officer of the work done by him during the preceding 5 years (20 marks).
- (d) ACR’s of the officer for preceding 5 years (5 marks).

5

- (e) Consideration of the inspection report of the court of the officer by Inspecting Judge nominated by the Chief Justice during the preceding 2 years (5 marks).
- (f) Hold a viva voce (20 marks) in order to ascertain and examine the legal knowledge and to assess continued efficiency with adequate knowledge of law.

7. *Limited competitive test for accelerated promotion :—*

- (i) The limited competitive test shall consist of two written papers. The first paper regarding questions relating to Laws and Procedure carrying 100 marks will have a duration of three hours. The second paper carrying 80 marks, will require the candidate to frame and write in a duration of 90 minutes, two judgements (each carrying 40 marks) one in a Civil matter and the other in Criminal one.
- (ii) Viva voce test shall carry 20 marks.
- (iii) The selection of the candidate shall be made on the basis of cumulative grade value obtained in the written examination and viva voce test.
- (iv) Only the candidates who secure 70% or more marks shall be declared successful. The appointments to the post shall be made on vacancies available for the category (b) of Rule 5 on the basis of *inter-se* merit of successful candidates.

8. *Competitive examination for direct recruitment :—*

- (i) The competitive examination for appointment of District Judges by direct recruitment shall consist of—
 - (a) A written examination comprising two papers of two hours duration each. Each paper shall carry 90 marks. The syllabus for these papers shall be prescribed and notified by the High Court.

6

(b) Viva voce examination shall carry 20 marks.

- (ii) Only the candidates who obtain 60% or more marks in the written examination shall be called for viva voce test in the ratio of three candidates for one available vacancy :

Provided that Scheduled Caste/Scheduled Tribe candidates who obtain 50% or more marks in the written examination shall be eligible for viva voce examination.

- (iii) Selection of the candidates shall be made on the basis of cumulative grade value obtained in the written and viva voce examination.

9. *Disqualification for appointment.*—No person shall be eligible for appointment to the service—

- (a) unless he/she is a permanent resident of Jammu and Kashmir State and a citizen of India ;
- (b) if he/she is dismissed from service by the Central Government any State Government, Union Territory, High Court or any other statutory or local authority ;
- (c) if he/she has been convicted of an offence or has been debarred or disqualified by any High Court or Public Service Commission or by any recruiting or examination conducting authority from appearing in examination or selections ;
- (d) if he/she directly or indirectly influences the recruiting authority by any means for his candidature ;
- (e) if he is a man and has more than one wife living, unless permissible under any law for the time being in force ;

7

and if she is a woman and has married a man already having another wife ;

- (f) if he/she seeks promotion under Rules 6 or 7 above, but has secured a comment/adverse remark of doubtful integrity, in any of his/her ACRs during the last three years, immediately before the appointment ;
- (g) if he/she seeks promotion under Rules 6 or 7, but secures less than twenty points, during five years, immediately before the appointment on the quarterly rating scale given below—

(i)	Poor	:	2
(ii)	Satisfactory	:	0
(iii)	Fair	:	1
(iv)	Good	:	2
(v)	Very Good	:	3

10. *Medical test.*—A person selected for appointment shall be examined by a Medical Board constituted by the Director, Health Services of the respective Divisions and shall only be appointed upon being found medically fit.

11. *Appointments.*—The High Court shall recommend the names of selected candidates from the category specified in Rule 5(1) (a) in the order of seniority in the cadre of subordinate Judges and for the categories 'b' and 'c' in the order of their respective merit obtained to the appointing authority who shall make appointments in the order in which the candidates are shown in the list prepared by the High Court.

12. *Roster.*—All appointments to the cadre of the service by promotion and direct recruitment against the quota prescribed under Rule 5 (1) shall be made, as per Roster prescribed in Schedule (B).

13. *Joining time for appointment.*—(1) A candidate for direct recruitment shall report for duty before the authority on the dates specified in the order of appointment.

8

(2) Notwithstanding anything contained in Sub-Rule (1), the High Court may, on the application of the candidate, if satisfied that there are good and sufficient reason for doing so, by order in writing grant such further time as it may deem necessary.

(3) The name of the candidate who fails to assume charge of the post within the time specified in the Sub-Rule (1) or within the further time granted under Sub-Rule (2) shall stand deleted from the list of selected candidates and he shall cease to be eligible for appointment.

14. *Probation and officiation.*—(1) All appointments to the service by direct recruitment shall be on probation for a period of two years.

(2) All appointments by promotion shall be on officiating basis for a period of two years.

(3) The period of probation or officiation, as the case may be for reason to be recorded in writing may be extended by the High Court by such period not exceeding the period of probation or officiation, specified in Sub-Rules (1) or (2), as the case may be.

(4) At the end of the period of probation or officiation or the extended period of probation or officiation, as the case may be, the High Court shall consider the suitability of the persons so appointed or promoted to hold the post to which he has been appointed or promoted ; and

(i) if it decides that he is suitable to hold the post to which he was appointed, it shall, as soon as possible, issue an order declaring him to have satisfactorily completed the period of probation or officiation, as the case may be, and such an order shall have effect from the date of expiry of the period mentioned in the order.

(ii) If the High Court considers that the person is not suitable to hold the post to which he was appointed or promoted as the case may be, it shall recommend to the appointing authority,

if he is a promotee, to revert him to the post which he held immediately prior to his promotion, and if he is a probationer, to discharge him from service, whereupon the appointing authority shall issue appropriate orders.

(5) A person shall not be considered to have satisfactorily completed the period of probation or officiation, as the case may be, unless a specific order to that effect is passed. Any delay in passing such an order, if the delay is not procedural only, which fact will, clearly be mentioned when such delay does occur, shall not entitle the person to be deemed to have satisfactorily completed the period of officiation or probation, as the case may be.

15. *Discharge of a probationer during the period of probation.*—The appointing authority may, at any time during the period of probation, discharge from service, a probationer on account of his unsuitability for the service.

16. *Confirmation.*—A probationer who has been declared to have satisfactorily completed his probation and a promotee who has been declared to have satisfactorily completed his period of officiation shall be appointed on long term basis as a full time member of the service in the category of post to which he was appointed or, as the case may be, promoted and shall be confirmed as such against the substantive post.

17. *Seniority.*—Without prejudice to the existing relative seniority of District Judges appointed under the repealed rules, the seniority of direct recruit District Judges and the seniority of the promoted District Judges shall be determined as per the respective position in the roster prescribed in Schedule-B.

18. *Appointment to the selection grade :—*

- (i) There shall be 25% of the total number of posts in the cadre of the service carrying selection time scale pay.
- (ii) The selection for granting Selection Time Scale of Pay shall be made on merit-cum-seniority basis from amongst such members of the service who have put in not less than five years of service in the cadre.

19. *Appointment to Super Time Scale* :—

- (i) There shall be 10% of the total number of posts in the cadre of District Judges carrying Super Time Scale of Pay.
- (ii) The selection for granting Super Time Scale of Pay shall be made on merit-cum-seniority basis from amongst the District Judges enjoying the Selection Grade who have put in not less than three years in such grade.

20. *Ad hoc/Honorary appointments*.—The Governor may, on the recommendations of the High Court, engage such person/persons as Honorary/*Ad hoc* District Judges who in the opinion of the High Court on the basis of an interview conducted by it in this behalf are fit and proper to discharge the duties of the members of the service to cater to any emergency/work load, warranting such engagement not exceeding a period of six months at a time.

21. *Age of superannuation*.—A member of the service shall retire from service in the afternoon of the last day of the month in which he attains the age of sixty years.

22. *Residuary matters*.—In respect of all such matters regarding the conditions of service for which no provision or insufficient provision has been made in these rules, the rules, directions or orders for the time being in force, and applicable to the officers of comparable status in the Indian Administrative Service and serving in connection with the affairs of the Union of India shall regulate the conditions of such service.

23. *Interpretation*.—If any, question arises as to the interpretation of these rules, the same shall be decided by the Governor in consultation with the High Court.

24. *Premature retirement*.—The High Court shall assess and evaluate the record of the members of the service for his/her continued utility before he/she attains the age of 50 years, 55 years and 58 years by following the procedure for compulsory retirement under the

(11)

No. 30-f] The J&K Govt. Gazette, 27th Oct., 2009/5th Kart., 1931. 11

Service Rules applicable to him/her and if he/she is not found fit and eligible, he/she will compulsorily retire on his/her attaining the age of 50 years, 55 years and 58 years, as the case may be.

25. *Pays and allowances.*---The pay scale of the service shall be as follows :—

1. District Judges Entry Level Time Scale (Additional District Judges) Rs. 16750-400-19150-450-20500
2. Selection Grade (limited to 25% of Cadre posts of District Judges Entry Level and will be given to those having not less than 5 years of continuous service in the cadre on assessment of merit-cum-seniority) Rs. 18750-400-19150-450-21850-500-22850
3. District Judges (Super Time Scale) (This scale would also be available to 10% of the cadre strength of District Judges and would be given to those who have put in not less than 3 years of continuous service in selection grade on assessment of merit-cum-seniority) Rs. 22850-500-24850

26. The initial pay of direct recruit shall be the initial pay in the time scale mentioned in Rule 25 :

Provided that the Governor may, on the recommendations of the High Court give advance increments to suitable candidates appointed to the service.

27. The pay of a promoted officer shall be fixed in the aforesaid time scale in accordance with the Finance, rule regulation, orders or directions applicable from time to time.

(12)

28. *Training* :—

- (i) Every member appointed by direct recruitment to the service shall, before he is given a posting, undergo such training as may, from time to time, be prescribed by the High Court.
- (ii) Every member of the service shall be given such periodical training as the High Court may, from time to time, prescribe.

29. *Repeal and savings*.—(1) The Jammu and Kashmir Higher Judicial Service Rules, 1983 are hereby repealed. However, the said repeal shall not affect —

- (a) The previous operation of the said rules or anything duly done or suffered thereunder or any right, liability or obligation acquired, accrued or incurred under the said rules ;
- (b) The existing members of the repealed service shall be deemed to have been appointed/promoted under these rules with their existing relative seniority.

(Sd.) A. H. KOCHAK,

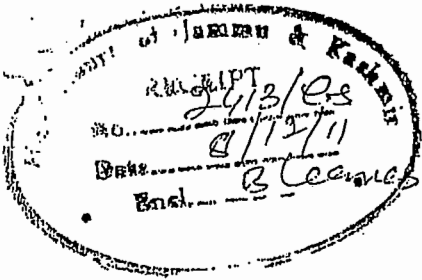
Principal Secretary to Government.
Law Department.

(13)

Schedule (A)*(See Rule 3)*

The authorized strength of the service is as follows —

Descriptions of the posts	No. of posts
District and Sessions Judge	66 posts
Permanent	54 posts
Temporary	12 posts
District Judges (Entry Level) Additional District Judges	43 posts
Selection Grade Scale (25% of the Cadre Strength of the District Judges)	16 posts
Super Time Scale (10% of the Cadre Strength of the District Judges)	07 posts
	<hr/> 66 posts <hr/>



(14)

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Notification
Jammu, the 2nd of December, 2011.

SRO 356 .- In exercise of powers conferred by sections 109 and 110, read with the proviso to section 124 of the Constitution of Jammu and Kashmir and all other powers enabling in this behalf, the Governor of Jammu and Kashmir, in consultation with the High Court of Jammu and Kashmir and the Public Service Commission is pleased to make the following amendments to the Jammu and Kashmir Higher Judicial Service Rules, 2009, namely:-

1. In rule 5 -

(1) In sub-rule (1)

- (a) in clause (a), the figure and word "50 percent" shall be substituted by the figure and word "65 percent"; and
- (b) in clause (b) the figure and word "25 percent" shall be substituted by the figure and word "10 percent";

(2) in sub rule (2)

- (a) in clause (d)(i), the figure and sign "50%" shall be substituted by the figure and sign "65%", and
- (b) in clause (d)(ii), the figure and sign "25% " shall be substituted by the figure and sign "10%"; and

19

(15)

(3) at its end, the following Proviso shall be added, namely:-

"Provided that if candidates are not available for 10% seats for recruitment under rule 5(1)(b), or are not able to qualify in the examination then the vacant posts shall be filled up by regular promotion in accordance with the rule 5(1)(a)."

2. For rule 6, the following rule shall be substituted, namely-

"6. Suitability Test for promotion:-

For assessing the merit and suitability of a candidate to be promoted to the Higher Judicial Service under rule 5(1) (a), the High Court will assess and evaluate him/her on the following parameters:-

- (a) Evaluation of five civil and five criminal judgments to be chosen at random rendered by the eligible Judicial Officers during last three years = 50 marks

Provided that where eligible Judicial Officer is working on a post in which he does not have to write judgments such as deputation, authority, forum or Government etc., the expression "last three years" shall be construed as last three years prior to his such posting in which he was occupying a post/holding the appointment in which he had to write judgments.

- (b) Evaluation of ACRs for last five years = 35 marks

- (c) Performance in oral interview = 15 marks

CR

(16)

For Schedule (B) to these rules, the following Schedule shall be substituted, namely:-

SCHEDULE (B)
(SEE RULE 11)

Without prejudice to the existing relative seniority of the members of the Higher Judicial Service, all appointments to the service by promotion and by direct recruitment in the quota prescribed under these Rules shall be made as per the roster prescribed. Accordingly, in a lot of hundred, posts in the cadre of the service shall be as follows:-

- (i) posts falling at serial Nos. 1, 2, 3, 5, 6, 7, 9, 11, 13, 14, 15, 17, 18, 21, 22, 23, 25, 26, 27, 29, 31, 33, 34, 35, 37, 38, 41, 42, 43, 45, 46, 47, 49, 51, 53, 54, 55, 57, 58, 61, 62, 63, 65, 66, 67, 69, 71, 73, 74, 75, 77, 78, 81, 82, 83, 85, 86, 87, 89, 91, 93, 94, 95, 97 and 98 are reserved and earmarked for promotees from amongst Civil Judges (Senior Division) on the principal of merit cum seniority.
- (ii) posts at Sr. Nos. 10, 19, 30, 39, 50, 59, 70, 79, 90 and 99 are reserved and earmarked for jump promotion from amongst Civil Judges (Senior Division) having service of not less than 5 years on the criteria of merit only, and
- (iii) Posts at serial Nos. 4, 8, 12, 16, 20, 24, 28, 32, 36, 40, 44, 48, 52, 56, 60, 64, 68, 72, 76, 80, 84, 88, 92, 96 and 100 are reserved and earmarked for direct recruit from eligible advocates as per rules."

These Rules shall be deemed to have come into force with effect from 01-01-2011.

By order of the Governor,

Sd/-
(G. H. Tantray), IAS
Secretary to Government,
Department of L, J&PA

No: LD(A) 89/33-II

Dated: 02 -12-2011

Copy to the:-

1. Ld. Advocate General, J&K, Jammu.
2. Commissioner/Secretary to Government, Finance Department.

(17)

3. Commissioner/Secretary to Government, General Administration Department.. This is with reference to his letter No.GDC-105/CH/2011 dated 01-12-2011.
- ✓ 4. Registrar General, J&K High Court, Jammu. This is with reference to his letter No. 1791/GS dated 09-05-2011.
5. Principal Secretary to the Hon'ble chief Justice, J&K high Court, Jammu.
6. Secretary, J&K Public Service Commission, Jammu. This is with reference to his letter No.PSC/DPC/SL/103/2009 dated 26-09-2011.
7. Director Information, J&K, Jammu.
8. General Manager, Government Press, Jammu for publication in an extraordinary issue of the Government Gazette.
9. SRO Section, Department of LJ&PA w.7.s.c.

2-12-2011

(Showkat Ahmad Mir)

Assistant Legal Remembrancer,
Department of LJ&PA

2-12-2011

Assistant
Department



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

(18)

NOTIFICATION
Srinagar, the 12th of June, 2015

SRO 176.- In exercise of the powers conferred by section 109 and 110, read with the proviso to section 124 of the Constitution of Jammu and Kashmir and all other powers enabling in this behalf, the Governor of Jammu and Kashmir, is pleased to make the following amendments to the Jammu and Kashmir Higher Judicial Service Rules, 2009, namely:-

In rule 8.-

1. in clause (i)-

(a) in sub clause (a), for the figure "90" the figure "80" shall be substituted; and

(b) in sub clause (b), for the figure "20" the figure "40" shall be substituted;

2. for clause (iii), the following clause shall be substituted, namely.-

"(iii) the candidate has to obtain 60% marks out of 40 marks earmarked for viva-voce provided that in case of Scheduled Caste and Scheduled Tribe, the candidate has to obtain 50% marks out of 40 marks reserved for viva voce."; and

3. after clause (iii), the following clause shall be added, namely.-

"(iv) after the candidate makes the grade in written examination and viva-voce, selection shall be made on the cumulative grade value obtained in the written examination and viva-voce."

By order of the Governor.

Sd/-
(Mohammad Ashraf Mir)
Secretary to Government,
Department of L, J&PA.
Dated : 12 - 06 - 2015.

NO:LD(A) 89/33-II

Copy to the:-

1. Commissioner / Secretary to Government, General Administration Department. This is with reference to his letter No. GDC-70/CM/2015 dated 08-06-2015.
2. Registrar General, Jammu and Kashmir High Court at Srinagar. This is with reference to her letter No. 116/Gs dated 01-04-2015.
3. Principal Secretary to Hon'ble Chief Justice J&K High Court at Jammu Srinagar.
4. Secretary, J&K Public Service Commission, Srinagar..
5. Private Secretary to the Hon'ble Minister for Law, Justice and Parliamentary Affairs.



(19)

GOVERNMENT OF JAMMU AND KASHMIR
Department of Law, Justice and Parliamentary Affairs.
(Subordinate Legislation Section) Civil Secretariat,
Srinagar/ Jammu

Notification,
Srinagar, the 30th July, 2018.

SRO 332.—In exercise of the powers conferred by section 109 read with proviso to section 124 of the Constitution of Jammu and Kashmir and all other powers enabling in this behalf, the Governor of Jammu and Kashmir in consultation with the High Court of Jammu and Kashmir is pleased to direct that "Schedule A" of the Jammu and Kashmir Higher Judicial Service Rules, 2009 shall be substituted by the following:-

SCHEDULE A

(See rule 3)

The authorized strength of the service is as follows:

Description of posts	No. of posts
District and Sessions Judges	75 posts
Permanent :	63 posts
Temporary :	12 posts
District Judges (Entry Level) Additional	48 posts
Selection Grade scale (25% of the cadre strength of the District Judges)	19 posts
Super Time Scale (10% of the cadre strength of the District Judges)	08 posts

By order of the Governor.

Sd/-

(Abdul Majid Bhat)
Secretary to Government
Department of Law, Justice & Parliamentary Affairs,



(20)

GOVERNMENT OF JAMMU AND KASHMIR
Department of Law, Justice and Parliamentary Affairs.
(Subordinate Legislation Section) **Civil Secretariat,**
Srinagar/ Jammu

Notification,

Jammu, the 11th January, 2019.

SRO 49 .-In exercise of the powers conferred by section 109 read with proviso to section 124 of the Constitution of Jammu and Kashmir and all other powers enabling in this behalf and in supersession of notification SRO 332 of 2018 dated 30th July, 2018, the Governor of Jammu and Kashmir in consultation with the High Court of Jammu and Kashmir is pleased to direct that "Schedule A" of the Jammu and Kashmir Higher Judicial Service Rules, 2009 shall be substituted by the following:-

SCHEDULE A

(See rule 3)

The authorized strength of the service is as follows:

Description of posts	No. of posts
District and Sessions Judges	77 posts
Permanent :	65 posts
Temporary :	12 posts
District Judges (Entry Level) Additional	50 posts
Selection Grade scale (25% of the cadre strength of the District Judges)	19 posts
Super Time Scale (10% of the cadre strength of the District Judges)	08 posts

By order of the Governor.

Sd/-
(Achal Sethi)

Secretary to Government

(2)

NO:-LD (SL) 2010/09

Dated: - 11 .01.2019

Copy to the:-

1. Advocate General, J&K State Jammu.
2. Principal Secretary to Hon'ble Governor, J&K Jammu.
3. Register General, J&K High Court, Jammu.
4. Principal Secretary to Hon'ble Chief Justice, J&K High Court, Jammu.
5. Director Judicial Academy, J&K High Court, Jammu.
6. Commissioner/Secretary to Government, General Administration Department.
7. Director Archives.
8. Director Information, J&K Jammu.
9. General Manager, Government Press Jammu.
10. Principal Pvt. Secretary to Chief Secretary, J&K Jammu.
11. SRO Section.
12. Incharge Website.
13. File concerned.



(Khursheed Ahmad Bhat)
Deputy Legal Remembrancer,



22

e-mail: law-jk@pic.in
Fax: Jammu: 0191-2546753(Nov-April),
Fax:Srinagar: 0194-2506063(May-Oct.)

**GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Judicial Administration Section) Civil Secretariat
(Srinagar/Jammu)**

**Notification
Jammu, 27th of December, 2019**

S.O. 56 .— In exercise of powers conferred by Articles 233, 234 read with the Article 309 of the Constitution, the Lieutenant Governor of the Union territory of Jammu and Kashmir, in consultation with the Common High Court of Jammu and Kashmir, hereby directs that the Jammu and Kashmir Higher Judicial Service Rules, 2009 issued vide notification SRO 339 of 2009, shall be deemed to have been issued in terms of aforementioned articles of the Constitution.

This notification shall be deemed to have come into force with effect from 31-10-2019.

By order of the Lieutenant Governor.

**Sd/-
(Achal Sethi)
Secretary to Government**

Dated:-27-12-2019.

NO: LD(A)2019/90

Copy to the:-

1. Secretary to Government, General Administration Department.
2. Registrar General, J&K High Court, Jammu.
3. Principal Secretary to the Hon'ble Chief Justice, J&K High Court, Jammu.
4. General Manager, Ranbir Government Press, Jammu for publication in an extraordinary issue of Government Gazette.
5. In-charge Website, Department of Law, Justice & PA.
6. S.O. section, Department of LJ&PA (w. 7, s.c).
7. Concerned file.

**(Khursheed Ahmad Bhat)
Deputy Legal Remembrancer**

27.12.2019

(23)

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat, Srinagar

Notification,
Srinagar, 24th August, 2023.

S:O 442.—In exercise of the powers conferred by Article 233 read with proviso to Article 309 of the Constitution of India, the Lieutenant Governor in consultation with the High Court of Jammu and Kashmir and Ladakh hereby make the following amendments in the Jammu and Kashmir Higher Judicial Service Rules, 2009; namely:—

1. clause (a) of rule 9 shall be substituted by the following; namely.—

“(a) Unless he/she is a domicile of Union Territory of Jammu and Kashmir as defined in rule 3 of the Jammu and Kashmir Grant of Domicile Certificate (Procedure), Rules 2020, or a resident of Union Territory of Ladakh as defined in clause (4) of the Union Territory of Ladakh Resident Certificate Order, 2021, as the case may be and a citizen of India.”

2. In Schedule-A.—

- (i) for the figure “77”, against District and Sessions Judge, the figure “86”, shall be substituted;
- (ii) for the figure “65” against Permanent, the figure “72”, shall be substituted;
- (iii) for the figure “12” against Temporary, the figure “14”, shall be substituted with break-up of 7 ex-cadre and 7 temporary posts”;
- (iv) for the figure “50” against the District Judges (Entry Level)/Additional District Judge, the figure “55”, shall be substituted;

24

(v) for the figure "19", against selection grade scale, the figure "22", shall be substituted; and

(vi) for the figure "8", against super time scale, the figure "9", shall be substituted.

By order of Lieutenant Governor.

Sd/-

(Achal Sethi)

Secretary to Government

Dated.24-08-2023.

No. Law-Jud/51/2022-10.

Copy to the:

1. Financial Commissioner (Additional Chief Secretary) Home Department.
2. Principal Secretary to the Lieutenant Governor, J&K, Srinagar.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
4. Commissioner Secretary to Government, General Administration department.
5. Registrar General, High Court, of Jammu and Kashmir and Ladakh, at Jammu. This is with reference to his letter No. 5770/RG/GS dated 09-03-202.
6. Secretary, Law and Justice, Union Territory of Ladakh.
7. Under Secretary to Government of India, Department of Jammu, Kashmir and Ladakh Affairs, Ministry of Home Affairs. This is with reference to his letter No. 11012/14/2022-SRA, dated 16-08-2023.
8. Director, Archaeology, Archives and Museums, J&K, Srinagar.
9. General Manager, Government Press, Srinagar for publication in an extraordinary issue of Government Gazette.
10. Private Secretary to Chief Secretary, J&K for information of Chief Secretary.
11. Private Secretary to Secretary to Government, Department of Law, Justice and P.A. for information of Secretary.
12. I/C Website, Department of Law, Justice & PA.
13. S.O Section, Department of LJ&PA (w. 7. s.c).
14. Concerned file.

Ashish Gupta
24-08-23

(Ashish Gupta)

Additional Secretary to Government

(25)

**GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar**

**NOTIFICATION
JAMMU, the 30th JANUARY, 2024**

S.O 76 .—In exercise of the powers conferred by Article 233 read with proviso to Article 309 of the Constitution of India, the Lieutenant Governor in consultation with the High Court of Jammu and Kashmir and Ladakh hereby make the following amendments in the Jammu and Kashmir Higher Judicial Service Rules, 2009; namely:—

1. In rule 2(c), for the words "Common High Court of Jammu and Kashmir" the words "High Court of Jammu and Kashmir and Ladakh" shall be substituted.
2. In rule 18, in clause(i), the sign full stop (.) at the end shall be substituted by sign colon (:) and thereafter the following proviso shall be inserted: —

"Provided that w.e.f 01-01-2020 there shall be 35% of the total number of posts in the cadre of the service carrying Selection Time Scale pay".

3. In rule 19, in clause(i), the sign full stop (.) at the end shall be substituted by sign colon (:) and thereafter the following proviso shall be inserted: —

"Provided that w.e.f 01-01-2020 there shall be 15% of the total number of posts in the cadre of District Judges carrying Super Time Scale of Pay".

4. In rule 25, after entry 3, the following proviso shall be inserted: —

Asst. Secy

(26)

"Provided that for the figure and sign "25%" appearing in entry 2 and figure and sign "10%" appearing in entry 3, the figure and sign "35%" and "15%" shall be substituted respectively".

5. For **Schedule-A**, the following shall be substituted, namely: —

Schedule-A
(see rule 3)

The authorized strength of the service is as follows:

Description of posts	No. of posts
District and Sessions Judge	89 posts
Permanent	75 posts
Temporary	14 posts
District Judges (Entry Level) Additional District Judges	45 posts
Selection Grade Scale(35% of the cadre strength of the District Judges)	31 posts
Super Time Scale(15% of the cadre strength of the District Judges)	13 posts

As per

By order of Lieutenant Governor.

Sd/-
(Achal Sethi)
Secretary to Government
Dated. 30 -01-2024.

No: Law-Jud/130/2023-10.

Copy to the:

1. Financial Commissioner (Additional Chief Secretary) Home Department.
2. Principal Secretary to the Lieutenant Governor, J&K, Jammu.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.

(27)

4. Commissioner Secretary to Government, General Administration Department. This is with reference to Administrative Council Decision No.09/01/2024 dated 18-01-2024.
5. Registrar General, High Court, of Jammu and Kashmir and Ladakh, at Jammu.
6. Secretary, Law and Justice, Union Territory of Ladakh.
7. Director, Archaeology, Archives and Museums, J&K, Jammu.
8. General Manager, Government Press, Srinagar for publication in an extraordinary issue of Government Gazette.
9. Private Secretary to Chief Secretary, J&K for information of Chief Secretary.
10. Private Secretary to Secretary to Government, Department of Law, Justice and P.A. for information of Secretary.
11. I/C Website, Department of Law, Justice & PA.
12. S.O Section, Department of LJ&PA (w. 7. s.c).
13. Concerned file.

Ashish Gupta
30.01.24

(Ashish Gupta)

Additional Secretary to Government

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
 Civil Secretariat, Jammu/Srinagar

NOTIFICATION
 Srinagar, the 1st July, 2024

S.O 351.—In exercise of the powers conferred by article 233 read with proviso to Article 309 of the Constitution of India, the Lieutenant Governor in consultation with the High Court of Jammu and Kashmir and Ladakh is pleased to direct that "Schedule A" of the Jammu and Kashmir High Judicial Service Rules, 2009 shall be substituted by the following; namely:

SCHEDULE-A

(See rule 3)

The authorized strength of the service is as follows:

Description of posts	No. of posts
District and Sessions Judge	94 posts
(a) Permanent	80 posts
(b) Temporary	14 posts
District Judges (Entry Level) Additional - District Judges	47 posts
Selection Grade Scale(35% of the cadre strength of the District Judges)	33 posts
Super Time Scale(15% of the cadre strength of the District Judges)	14 posts

By order of Lieutenant Governor.

Sd/-

(Achal Sethi)

Secretary to Government

Dated. 01-07-2024.

No: Law-Jud/130/2023-10.

Copy to the:

1. Principal Secretary to the Lieutenant Governor, J&K, Srinagar.
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.

Ullal

/417726/2024

(29)

3. Commissioner Secretary to Government, General Administration Department. This is with reference to his U.O. No. GAD-Cord/65/2024 dated 28-06-2024.
4. Registrar General, High Court, of Jammu and Kashmir and Ladakh, at Srinagar.
5. Secretary, Law and Justice, Union Territory of Ladakh.
6. Director, Archaeology, Archives and Museums, J&K, Srinagar.
7. General Manager, Ranbir Government Press, Jammu for publication in an extraordinary issue of Government Gazette.
8. Private Secretary to Chief Secretary, J&K for information of Chief Secretary.
9. Private Secretary to Secretary to Government, Department of Law, Justice and P.A. for information of Secretary.
10. I/C Website, Department of Law, Justice & PA.
11. S.O Section, Department of LJ&PA (w. 7. s.c).
12. Concerned file.

Reyaz Ali Bhat

Assistant Legal Remembrancer

Ullah
01-07-2024.

(30)

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

NOTIFICATION

Srinagar, 06TH the September, 2024

S.O 456.— In exercise of powers conferred by article 233 of the Constitution of India read with proviso to article 309 of the Constitution of India, the Lieutenant Governor in consultation with the High Court of Jammu and Kashmir and Ladakh, is pleased to make the following amendments to the Jammu and Kashmir Higher Judicial Service Rules, 2009, namely:-

1. In rule 8:-

- (a) in clause (ii), for the figure "60" the figure "50" shall be substituted; and
- (b) In clause (ii), in proviso thereto, for the figure, "50" the figure "45" shall be substituted.
- (c) In clause (iii), for the figures "60" and "50" the figures "50" and "45" shall be substituted respectively.

By Order of the Lieutenant Governor.

Sd/-
(Achal Sethi)
Secretary to Government

No: Law-Jud/130/2023-10.

Dated.06 -09-2024.

Copy to the:

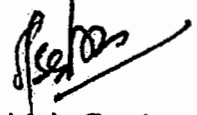
1. Principal Secretary to the Lieutenant Governor, J&K, Srinagar.
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
3. Commissioner Secretary to Government, General Administration Department.
4. Registrar General, High Court, of Jammu and Kashmir and Ladakh, at

Ushia.

(31)

Srinagar. This is with reference to his letter No. 23104/RG/GS dated 24-06-2024.

5. Secretary, Law and Justice, Union Territory of Ladakh.
6. Director, Archaeology, Archives and Museums, J&K, Srinagar.
7. General Manager, Ranbir Government Press, Jammu for publication in an extraordinary issue of Government Gazette.
8. Private Secretary to Chief Secretary, J&K for information of Chief Secretary.
9. Private Secretary to Secretary to Government, Department of Law, Justice and P.A. for information of Secretary.
10. I/C Website, Department of Law, Justice & PA.
11. S.O Section, Department of LJ&PA (w. 7. s.c).
12. Concerned file.



Ashish Gupta

Special Secretary to Government

(The file)
06-09-2024